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WP-2758-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 25<sup>th</sup> OF MARCH, 2025

WRIT PETITION No. 2758 of 2025

*VYOM GARG AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Mohd Amjad - Advocate for petitioner.

Shri Amit Seth -Addl. Advocate General with Shri Sahil Sonkushale -  
P.L. for State.

Shri Aditya Veer Singh - Advocate for respondent No.2.

Shri Satyam Agrawal with Ms. Aashu Agrawal - Advocate for  
respondent No.3.

Shri Shreyash Pandit - Advocate for respondent No.4.

Shri Manoj Kumar Sharma - Senior Advocate with Shri Quazi  
Fakhruddin and Ms. Lavanya Verma - Advocates for intervener.

Shri Sanjay Agrawal - Senior Advocate with Shri Arpit Agrawal and  
Shri Utkarsh Agrawal - Advocates for intervener.

Shri Akshya Pawar, Shri Mihir Lulwat and Shri Shri Navtej Ruprah-  
Advocates for intervener.

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WITH



WRIT PETITION No. 32927 of 2024

*DEEPTI AGRAWAL AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Akash Choudhary - Advocate for petitioner.

Shri Amit Seth -Addl. Advocate General with Shri Sahil Sonkushale - P.L. for State.

Shri Aditya Veer Singh - Advocate for respondent No.2.

Shri Satyam Agrawal with Ms. Aashu Agrawal - Advocate for respondent No.3.

Shri Shreyash Pandit - Advocate for respondent No.4.

Shri Lalmani Tripathi - Advocate for respondent No.5.

Shri Manoj Kumar Sharma - Senior Advocate with Shri Quazi Fakhruddin and Ms. Lavanya Verma - Advocates for intervener.

Shri Sanjay Agrawal - Senior Advocate with Shri Arpit Agrawal and Shri Utkarsh Agrawal - Advocates for intervener.

Shri Akshya Pawar, Shri Mihir Lulwat and Shri Shri Navtej Ruprah - Advocates for intervener.

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WRIT PETITION No. 2793 of 2025

*PANKAJ BHATT AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Petitioner - Pankaj Bhatt present in person.

Shri Siddharth Shukla - Advocate for petitioners.



Shri Amit Seth -Addl. Advocate General with Shri Sahil  
Sonkushale - P.L. for State.

Shri Aditya Veer Singh - Advocate for respondent No.2.

Shri Satyam Agrawal with Ms. Aashu Agrawal - Advocate for  
respondent No.3.

Shri Manoj Kumar Sharma - Senior Advocate with Shri Quazi  
Fakhruddin and Ms. Lavanya Verma - Advocates for intervener.

Shri Sanjay Agrawal - Senior Advocate with Shri Arpit Agrawal  
and Shri Utkarsh Agrawal - Advocates for intervener.

Shri Akshya Pawar, Shri Mihir Lulwat and Shri Shri Navtej  
Ruprah - Advocates for intervener.

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**ORDER**

*Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

Shri Anupam Rajan, Additional Chief Secretary, Higher Education  
Department is present in person. Shri Hari Narayanchari Mishra, Police  
Commissioner, Bhopal is also present in person.

2. Pursuant to order dated 07.03.2025, the respondent/State has filed  
status report. We have gone through the said report and upon going through  
the same, we hereby make it clear that in all renewal cases, the institutions  
shall deposit the fee with Bar Council of India by 31st December of the  
previous calendar year and if fee is deficit, Bar Council of India shall  
communicate the same to the concerned institutions within one week  
thereafter. It is made clear that renewal application shall be in the prescribed  
format as suggested by the Bar Council of India and if the defects of fees and



format are not cured within the time allowed by Bar Council of India, the Bar Council of India will be at liberty to withdraw the recognition.

3. It is further made clear that if the renewal application is in proper format and complete fee has also been deposited, then by 15th February, Bar Council of India shall communicate the institutions that renewal has been granted or not and the said information shall be uploaded on the portal in the month of March of the calendar year. If the name of any institution is not there on portal of Bar Council of India by 31st March, then the admitting authority, counselling authority, affiliating authority and college concerned shall intimate the students that course will only be for academic purpose.

4. It is made clear that if any institution does not come forward as per the direction of this Court and as per the regulations of the Bar Council of India, the Bar Council of India shall take final decision in the month of February itself so that there shall be no convergent state of mind with the candidates.

5. Since the colleges of the petitioners before this Court did not deposit the fee before the Bar Council of India and it did not renew the recognition, it is not the fault of the candidates and the Bar Council of India should have taken strict action against such institutions. Therefore, we hereby direct that the institutions, those have not deposited the fee, shall deposit the same within one week from today and on receipt of the same, the Bar Council of India shall decide renewal cases and issue directions to the State Bar Council that the applications which are pending for the enrolment of the candidates, they shall enroll them within two weeks from receipt of



such communication from Bar Council of India.

6. With the above directions, we hereby dispose of the petitions by directing the concerned authority that if any institution in future without having any recognition gives admission except for the academic purpose, criminal action shall be taken against such institutions as per law.

7. At this stage, we were informed by the counsel for the colleges that the University does not complete affiliation renewal process by 31st December of previous year, due to which colleges are unable to apply to Bar Council of India by 31st December. In view of this, we direct that when institutions apply to the University for renewal of affiliation, all formalities shall be completed by 31st December of the previous calendar year and all the proceedings with Bar Council of India shall be completed in this regard by 15th February of the calendar year.

**(SURESH KUMAR KAIT)**  
**CHIEF JUSTICE**

**(VIVEK JAIN)**  
**JUDGE**

Biswal